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**BEFORE THE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH NEW DELHI**

**I.A. NO. 680 OF 2024**

**IN**

**OA NO. 394 OF 2022**

**IN THE MATTER OF:**

**PUSHPENDRA KUMAR**

**...APPLICANT**

**VERSUS**

**BLOCK DEVELOPMENT OFFICER, KADAURA &**

**ORS**

**...RESPONDENTS**

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**Filed By:**



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**NEW DELHI**

**DATED 18/12/2024**

**BEFORE THE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH NEW DELHI**

**IA NO. 680 OF 2024**

**IN**

**OA NO. 1307 OF 2024**

**IN THE MATTER OF:**

**PUSHPENDRA KUMAR**

**...APPLICANT**

**VERSUS**

**BLOCK DEVELOPMENT OFFICER, KADAURA &**

**ORS**

**...RESPONDENTS**

APPLICATION FOR PLACING ADDITIONAL DOCUMENTS /SUBMISSIONS IN IA NO 680/2024 IN OA NO 394/2022.

It is most respectfully submitted as under that:

1. In the case of *Ramji Patel v. Nagrik Upbhokta Marg Darshak Manch* (2000), the Supreme Court addressed the issue of contamination of drinking water pipelines caused by cow dung and cattle urine from dairies operated by the petitioners. The Court directed the Central Pollution Control Board (CPCB) to inspect the site and recommend measures to prevent further contamination. Based on the inspection report submitted by the CPCB, with support from the Madhya Pradesh Pollution Control Board, the Court ordered the preparation of a project report detailing necessary measures, with the costs to be borne by the petitioners.
2. In *Milkmen Colony Vikas Samiti v. State of Rajasthan* (2007), the Supreme Court upheld the High Court's decision to relocate milk dairies from Jodhpur city in the larger public interest. The Court emphasized that clean surroundings are vital for public health and well-being, and any threats to health and the environment must be addressed. It observed that the

unchecked proliferation of stray cattle and the misuse of plots originally designated for milk dairies—many of which had been converted into commercial properties—placed undue strain on the city’s infrastructure. This negligence not only disrupted urban planning but also violated residents' constitutional rights to health and a decent standard of living under Article 21 of the Constitution.

**Filed By:**

The image shows three handwritten signatures in blue ink. The first signature is 'Mani', the second is 'Parth', and the third is 'Hari Shankar Jain'. The signatures are written over a faint, illegible background.

**MANI MUNJAL, PARTH YADAV, HARI SHANKAR JAIN**

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Dated: 18/12/2024

New Delhi